

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

RECORD SECTION INDEX SHEET

O.A. No. 565 /199 6

- a) Applicant (S) M. Sharif
Versus
b) Respondent (S) Secretary, min of Textiles, Govt, New Delhi 2302

Sl.No.	Description of Documents.	Page. No.
	Part. I	
	Order Sheet	1 -
	Original Application <u>30.4.96</u>	2 - 7
	Ma-terial Papers	8 - 16.
	Order dated <u>1.5.96.</u>	17 - 21
	Counter Affidavit.	
	Reply Affidavit	
	Order dated	
	Part. II	
	Duplicate Order Sheet.	
	" Application	
	" Material Papers	
	" Order dt.	
	" Counter Affidavit	
	" Reply Affidavit	
	" Order dt.	
	Part-III	
	Vakalat <u>30.4.96</u>	
	Notice Papers	
	Memo of Appearance	

[Handwritten signature and date]
12/2/2001

29/6/96

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

①

C.A.NO. 565 of 1996

M. Shanef Applicant (S)

V E R S U S

The Secretary Min of Textiles Govt of India
new Delhi & 3 others

Respondent (S)

Date	office Note	Orders
------	-------------	--------

01-05-1996.

OA is ordered accordingly
at the admission stage itself vide
orders on separate sheets.
No cost.

(Signature)
HRRN
M(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD.

ORIGINAL APPLICATION 568 of 1996.

Shri Momin Sharief Applicant (S)

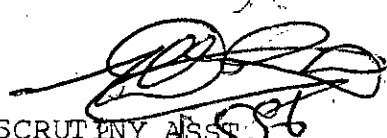
V E R S U S


Secy: M/o. Textiles (Handicrafts)
New Delhi & 3 others. Respondent (S)

The application has been submitted to the Tribunal by
Shri. K. M. M. M. M. M. Advocate/~~party in~~

~~person~~ under section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the Administrative Tribunal (procedure) Rule 1987.

The application is in order and may be listed for admission on 1.5.96


SCRUTINY ASST.


DEPUTY REGISTRAR (JUDL)

Section Officer.

10. Has the impugned orders Original/duly attested legible copy been filed ?
11. Have legible copies of the annexures duly attested been filed ?
12. Has the Index of documents been filed and pagination done properly ?
13. Has the applicant exhausted all available remedies ?
14. Has the declaration as required by item No.7 of Form I been made.
15. Have required number of envelopes (file size) bearing full address of the respondents been filed ?
16. (a) Whether the relief sought for, arise out of single cause of action ?
- (b) Whether any interim relief is prayed for ?
17. In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant ?
18. Whether this case can be heard by Single Bench ?
19. Any other point ?
20. Result of the scrutiny with initial of the scrutiny clerk ?

87

87

87

87

87

87

87

87

→

87

704 50 J'cep


Scrutiny Asst.
15/5/96

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Dairy No. 1516

Report on the Scrutiny of Application

Presented by K. D. Kallayyari Date of presentation 30/4/96
Applicant (S) M. Sharif
Respondent (S) Secy, Handicrafts, 17/7 Deptly, Delhi & others
Nature of grievance Comp. Appointment
No. of applicants 1 No. of Respondents 4

CLASSIFICATION

Subject Comp. Appointment (No.) Department General (No)

1. Is the application in the proper form ? (Three complete sets in paper books form in two compilations)
2. Whether name, description and addresses of all the parties been furnished in the cause title ?
3. (a) Has the application been duly signed and verified ?
(b) Have the copies been duly signed?
(c) Have sufficient number of copies of the application been filed ?
4. Whether all the necessary parties are impleaded.
5. Whether English translation of documents in a language other than English or Hindi been filed ?
6. Is the application on in time ? (See Section 21)
7. Has the Vakalatnama / Memo of Appearance / authorisation been filed ?
8. Is the application maintainable ? (u/s 2, 14, 18, or U.R. 8 etc)
9. Is the application accompanied IPO/DD, for Rs. 50/- ?

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

I N D E X - S H E E T

O.A.NO. 565 1996

CAUSE TITLE M. Sharief

V E R S U S

The Secretary Min of Textiles Govt of
India New Delhi x 3 sheets

Sl.No.	Description of documents	Page NO.
1.	Original Application	165
2.	Material papers	6 & 14
3.	Vakalat	one
4.	Objection sheet	—
5.	Spare copies	four (4)
6.	Covers	four (4)

Compassionate Appointment

Reg: To direct the Respts. to appoint the applicant as clerk on compassionate grounds in the Respts. Dept. (2)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE

SINGLE CASE TRIBUNAL ACT 1985

IN THE ANDHRA PRADESH ADMINISTRATIVE TRIBUNAL: HYDERABAD

Single ORIGINAL APPLICATION NO OF 56/1996

Between;

Momin Sharief s/o Late Shukur Sharief, Muslim, aged about 24 years, H.No 5-57 Sanivarapupeta, Eluru, West Godavari District. (A.P) ... Applicant

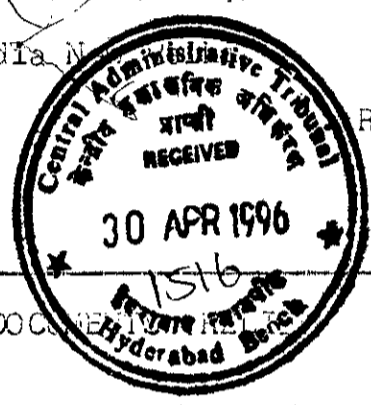
GENERAL (rest)

AND

1. The Secretary (Handi crafts) Ministry of Textiles Govt of India and others.

Respondents

INDEX



SI. DESCRIPTION OF DOCUMENTS PAGE NOS

1.	Application	1 to 5
2.	Assistant Director forwarded the application on 5-7-95 to the Director (SR) dated 5.7.95.	6
3.	Director forwarded the application to the Commissioner Office on 17-7-95	7
4.	Assistant Commissioner reminded application to Devpment Commsioner on 20-11-95	8
5.	Applicant's Degree marks Memo dated 24-1-96	9
6.	Applicant's type wrtting memo dated 16-11-90	10
7.	Mandal Execndv@fficer no property ceritificate dated 24-4-1.96	11
8.	Representation by applicant's mother dated 1-2-96	12
9.	Representation by Applicants to concerned authorities dated 8-4-96	13 to 14

Recd 19/4/96 R. N. S. R. N. S.

FOR THE USE OF TRIBUNAL OFFICE DATE OF FILING

Signature of the Applicant

OR DATE OF RECEIPT BY POST REGISTRATION NO SIGNATURE OF THE REC

(3)

IN THE HONOURABLE CENTRAL ADMINISTRATIVE
TRIBUNAL : AT HYDERABAD.

O.A.No. 56 of 1996.

Between:

Momin Sharief, S/o. Late Shukur Sharief, Muslim,
aged about 24 years, H.No. 5-57, Sanivarapupet,
Eluru, West Godavari District. (A.P).

...Applicant.

and

1. The Secretary, (Handicrafts), Ministry of
Textiles, Govt. of India, New Delhi.
2. The Development Commissioner, (Handicrafts),
Ministry of Textiles, West Block No-7,
R.K.Puram, New Delhi - 66.
3. The Director (SR), (Handicrafts), O/o. The
Dev. Commissioner, Sastribhavan, III-Eloor,
26, Haddows Road, Madras - 6.
4. Deputy Director (Admn. II), O/o. The Develop-
ment commissioner (Handicrafts), West Block -
No-7, R.K.Puram, New Delhi - 66.

...Respondents.

DETAILS OF THE APPLICATION:

1. Particulars of the candidate:

- a. Name of the Applicant : Momin Sharief,
- b. Name of the Father : Late. Shukur Sharief
- c. Age of the Applicant : 24 years.
- d. Designation and part lake of
office (Name and Station) in
which employment of his last
employed before died to be in
service.
- e. Office Address :
- f. Address for service of notice: Mrs. K.Malleswari, Advocate,
Flat No.21, Sunitha Apts.
Thirumalanagar, Amberpet,
Hyderabad. Ph.No.553316.

2. Particulars of the respondents:

- a. The Secretary, (Handicrafts), Ministry of Textiles,
Govt. of India, New Delhi.

Cont..

- b. The Development Commissioner, (Handicrafts), Ministry of Textiles , R.K.Puram, Block No.7, New Delhi-66.
- c. Director, (SR), (Handicrafts), Sastrybhavan, III-Floor, 26, Haddows Road, Madras.
- d. Deputy Director, (Admn.II), O/o.Development Commissioner, (Handicrafts), West Block No.7, R.K.Puram, New Delhi-66.

3. Order against which this application is made
Subject in Relief:

Aggrieved by the inaction of the respondents in not appointing the applicant on compassionate grounds to whose father by name Late Shukur Sharief died on 8-2-95 while he was in service, leaving the applicant his mother and three minor sons. The respondents failed to appoint the applicant even after representation made by the applicant on 21-4-95. Against the inaction this present application is failed.

4. Jurisdiction of the Tribunal:

The Applicant declares that the subject matter against which he wants to redressal is within the jurisdiction of this Honourable Tribunal. U/S 14 of AT Act 1985

5. Limitation:

The Applicant further declares that the application is within limitation prescribed in section 21 of the Administrative Tribunal Act, 1985 as the impugned action is continued.

6. Facts of the Case:

a) The applicant hereby humbly submits that the applicant belongs to poor muslim community. Applicant's father worked as Instructor of Carpets as Advanced Training Centre in carpet weaving, Nellore(A.P), he had worked in the respondents ~~XXXXXX~~ Department nearly 20 years. Applicant's father had 10 years service, unfortunately while he was in service the the applicant's father by name late Shukur Sharief died on 8-2-95 due to massive heart attack

4

leaving behind the applicant's widowed mother, and two younger brothers. Before the applicant's father death the applicant's father obtained huge loans from creditors for the sake of applicant's sisters marriage.

b. The applicant submits the applicant's father had no any other properties lived by the salary of the respondents Department. The applicant is eldest son and main member of the family. The applicant has to maintain his wowed mother and two younger brothers who are minors, and he has to discharge the debts obtained by his late father for his daughters marriage.

c. The applicant further submits the applicant's mother sent an application along with necessary certificates to the concerned authorities. The Asst. Director forward at the representation on 21-4-95 to the Director (SR) madras, on 5-7-95 stating that the said representation has to forward to the headquarters office, New Delhi for sympathitice consideration.

d. The applicant submits the Director received the representation and copies forward the representation to the 4th respondent on 17-7-95 stating that, there are vacances of Clerk posts and the applicant has considered for the post on compassionate grounds. Again on 20-11-95 the Asst. Director issued reminder to the 4th respondent the applicant considered for the appointment. The applicant sent number of representation to the authorities as well as Prime Minister and Ministers. But the 2nd respondent did not take any steps to appoint the applicant on compassionate grounds though he got required qualification, ^{he} the applicant has passed his Degree and Technical Lower Grade Type Writing in English. The applicant is eldest son the family and main member who has to maintain three depedents in the harddays. The applicant has no

cont..

6

other properties and he has discharge the debts incurred by his father for his daughters marriage. Though the 2nd respondent received the representation in the year 1995 did not appoint the applicant. The purpose of providing appointment on compassionate grounds is to mitigate the hardship due to the death of the bread earner of the family.

e. But the respondents failed to provide immediately to redeem the the family indistress. Therefore the applicant has no other way seeking justice for redressal of his family.

7. Details of the remedies exhausted:

The applicant declares that he has no other remedy available under the rules than to approach this Honourable Tribunal.

8. Matters not previously filed or pending with any other courts:

The applicant further declares that the matter regards which this application been made is not pending before any court of law or any other an authorities or any other bench of the Tribunal.

9. Relief sought:

In view of the facts stated supra the applicant herein prays that this Honourable Tribunal may be pleased to issue an order or direction directing the respondents herein to appoint the applicant as Clerk on compassionate grounds ^{at least as per order of department} and ~~and~~ ^{and} consequently direct the respondents to pass such other order or orders as this Honourable Tribunal may be deemed fit and proper in the circumstances of the case.

10. Interim Relief:

Preceding the above O.A. this Applicant prays that this Honourable Tribunal may be pleased to direct the respondents here in to consider the case of the Applicant for the post of clerk or any other post in the respondent's department on compassionate grounds, and pass such other order or orders as this Honourable Tribunal deemed fit and proper in the circumstances of the case.

11. Particulars Bank Draft in respect of application fee;

- A) Bank Draft No and date; 095 92923 - 809 57975
 B) Drawn on ;
 C) Nuber of Indian Postal Order and date; 24-6-96
 D) Name of Issuing post office ; Case
 E) Post at which payable ; Rs. 50/-

~~I.P.O. (C.F.D.) Reverse~~

12. Details of Index;

An Index is duplicat~~ed~~ containing the details of documents

13. List of Enclosures;

1. Documents in Index
2. Vakalat
3. DD | IOP

K. Ramesh
 COUNSEL FOR APPLICANT

SIGNATURE OF THE APPLICANT

Momin Sharief

VERIFICATION

I Momin Sharief s/o Late Shkur Sharies, Muslim aged about 24 years, resident of H.NO 5-57 Sanivarapu-

peat, Eluru, West Godavari District, , the applicant here in the above sated facts are true to the best of my knowledge and belief and verified the same.

K. Ramesh
 COUNSEL FOR THE APPLICANT

SIGNATURE OF THE APPLICANT

Momin Sharief

DATED: 30-4-96.

HYDERABAD.

⑧

Annexure 1

No. 1/56/94-SCV/477

Dated the 5th July 1995.

To

The Director (SR),
O/O.The Dev.Commissioner (Handicrafts),
Shastri Bhawan, III Floor,
26, Haddows Road,
M A D R A S-6.

Sub: Forwarding of representation of
Smt. Sharifunnisa, W/o.Late.Shri Shukur-
Shariff, Instrucor, ATC, Nellore (A.P)
for appointment of her first son as
SK/AC or Chowkidar on compassionate
grounds - Reg.

Sir,

I am to forward herewith a representàon dt.21-4-95
of Smt. Sharifunnisa, W/o.Late.Shukur Shariff, Instructor
of ATC, Nellore along with a proforma duly filled and
other certificates (regarding employment of dependents of
Government servants dying while in service) to appoint
her son as SK/AC or Chowkidar on compassionate grounds.
I request you to kindly to forward the same to the Head-
quarters office, New Delhi for sympathetic consideration.

Yours faithfully,

(C.VENKATARAMAN)
ASSISTANT DIRECTOR.

Encl: As above

Copy to: Smt. Sharifunnisa, W/o.Late.Shukur Shariff.
No.5-57,Shanivarapupet, Eluru-3 (AP) for
information.

KSM/-

ASSISTANT DIRECTOR.

*True copy
Walter*

No.DSR/Estt/Carpet/95-96/2909

Dt.17-7-95.

Deputy Director (Admn.II),
Office of the Development,
Commissioner (Handicrafts),
West Block No.7, R.K.Puram,
NEW DELHI-110 066.

Sir,

Sub: Proposal for compassionate appointment to the dependents of Government servant dying while in service - Reg.

I am to forward herewith the proposal for compassionate appointment to Shri.Momin Shariff, S/o.Late Shukur - Shariff, Instructor of ATC (Carpet), Nellore (AP) expired on 8-2-95. In southern region under carpet scheme number of Storekeeper cum Clerks are vacant. Kindly consider his case favourable.

Yours faithfully,

(Dr.P.NARAYANAN)
DIRECTOR (SR).

Encl: As above

Copy to: AD,SC for CWTC,Vijayawada.

*One copy
b/w all*

Grams : DYCRAFTIND
Phone : 827 6321
Telex : 41-8188 SILP IN
Fax : 044-827 0078



Office of the Development Commissioner
For Handicrafts (Southern Region)
Ministry of Textiles, Govt. of India
Shastri Bhavan, 3rd Floor
28, Haddows Road, Madras-600 006

NO: DCR/Estt/Carpet/95-96
Shri.S.K.Chakrabarti
Deputy Director (Admn.II)
Office of the Development
Commissioner (Handicrafts)
NEW DELHI-110 066.

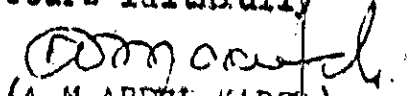
20.11.95

Sir,

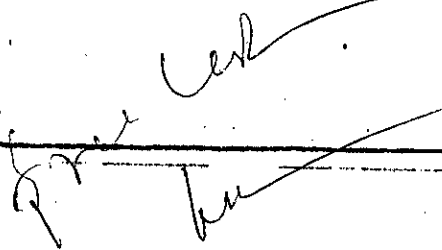
Sub: compassionate of Shri. Shaik Mehboob
S/O Late Shaik Ameer and Shri. Momin
Shariff, S/O Late Shukur Shariff under
carpet scheme-reg.
.....

Kindly refer to this office letters No. DSR/
Estt/Carpet/95-96 dated 17.7.95 and DSR/CWTC/Ins/
94-95 dated 28.11.94 (copy enclosed for your ready
reference) regarding the subject cited above. In
this connection I would request you to kindly
look in to the matter and arrange to issue
appointment order on compassionate grounds to
Shri. Shaik Mehboob and Shri. Momin Shariff.

Yours faithfully


(A.M. ABDUL KADER)
ASSTT. DIRECTOR (TEX)

Encl: As above.



ANDHRA UNIVERSITY

1957/10000

Serial No. 016258

OFFICIAL MEMORANDUM No. CCE/II/ (217)46/95

WALTAIR

Date 24/01/1996

Statement of Marks – B. A. Degree Examination (Common Core Scheme)

at the end of 1st and 2nd year NOV. 1995

Name of Candidate MUMIN SHARIFF SHARIFF

The following marks were awarded to the Candidate :

Register No. 10512

SUBJECTS	NUMBER OF MARKS AWARDED	MAXIMUM NUMBER OF MARKS
PART I		
(i) English - Paper II	50	100
(ii) Language TELUGU - Paper II	***	100
New Subject:		
(b) Science and civilization	***	50
PART II Optional Subjects		
(i) PUBLIC ADMINISTRATION Paper II	***	100
(ii) POLITICAL SCIENCE Paper II	***	100
(iii) SOCIOLOGY Paper II	***	100

to have passed, if he obtains not less than 35 per cent in each of the Optional Subjects.

Handwritten signature/initials

STATE BOARD OF TECHNICAL EDUCATION AND TRAINING
ANDHRA PRADESH

42



TECHNICAL EXAMINATION
LOWER GRADE

This is to certify that **MOHIN SHARIFF**
Son ~~XXXXXX~~ of Shri **SHUKUR SHARIFF**
with Reg. No. **116351**
has passed the **TYPE-WRITING ENGLISH (LOWER) 30 W.P.M.**
EXAMINATION held in **AUGUST-1990** AT **ELURU**
and has been placed in **SECOND DIVISION**

The candidate has secured the following percentage of marks:

PAPER I	PAPER II
79	45

FIRST CLASS: 75% and above in each paper

SECOND CLASS: 45% and above in each paper

LAST DATE OF EXAMINATION: 28/08/90



Given under the seal of the Board.

SECRETARY
STATE BOARD OF TECHNICAL EDUCATION
AND TRAINING, ANDHRA PRADESH.

ASSISTANT SECRETARY
EXAMINATIONS

Date 16-11-90

Hyderabad A.P.

From:

Smt. Sharifunnisa,
W/o. Late Shukur Sharieff,
H.No. 5-57,
Sanivarapupeta (PO),
ELURU - 534 003.
West Godavari Dist.
Andhra Pradesh.

To

Shri S.K. Jana, H.P.O. Admn.II,
O/o. Development Commissioner,
(Handicrafts),
West Block No.7,
R.K.Puram,
NEW DELHI - 110 066.

Respected Sir,

Sub: Appointment against the vacant post of
Group C or Group D incarpent scheme on
compassionate grounds - Requested -
Regarding.

* * * * *

I, Smt. Sharifunnisa, W/o. Late Shukur Sharieff
who was expired on 8-2-1995 while in service working as
Instructor in the carpet scheme at Advanced Training
Centre, in Carpet Weaving, Kondayapalem, Nellore is sub-
mitting the following few lines for your kind favourable
orders.

My eldest son Momin Sharief had approached you
on 12-2-1996 to speak out about my family problems and
for appointment on compassionate grounds. I am very
much happy for your kind co.operation in helping to my
son and for immediate appointment in the Carpet scheme
by first week of March'96.

I therefore request your goodself for posting of
my son, Momin Sharieff immediately. For this kind help.
I and my family members are very much thankful to you sir.

Awaiting for your kind immediate posting orders
and reply.

Eluru,
Dt: 19-2-1996.
Encl: Self addressed Envelope.

Yours faithfully,

(SMT.SHARIFUNNISA) .

Sharieff

AK 13
19

By Regd. Post with Ack. due.

From SANIVARAPUPETA,
ELURU.
Dt. 8-4-1996.

Momin Shariff,
S/o. Late Shukur Shariff,
C/o. Smt. Sharifunnisa,
Sanivarapupeta,
ELURU.
West Godavari (A.P),
PIN - 534 003.

To
The Hon'ble Addl. Development Commissioner,
Ministry of Textiles, Handicrafts,
West Block No. 7,
R.K. Puram,
NEW DELHI - 66.

Most Honoured Sir,

Sub: Appointment - Proposal for compassionate appointment to the son of a Govt. servant died while in service - Respresentation of Momin Shariff, S/o. Late Shukur Shariff expired on 8-2-1995) Submission - Orders - Request - Reg.

- Ref: 1) Representation dt. 21-4-1995 of Smt. Sharifunnisa, W/o. Late Shukur Shariff along with proforma and certificates.
- 2) Copy of letter No. 1/56/94-SCV/477 dt. 5-7-1995 of the Asst. Director addressed to the Director (SR) O/o. the Development Commissioner (Handicrafts) Madras-6.
- 3) Representation dt. 15-3-1996 of Smt. Sharifunnisa, W/o. Late Shukur Shariff of Sanivarapupeta, Eluru.

* * * * *

In continuation of the representations of my mother Smt. Sharifunnisa, W/o. late Shukur Shariff as per references cited above, I beg to submit the following facts for favourable consideration and to issue necessary orders with regard to an appointment on compassionate grounds to me in any post.

I beg to submit that my father Sri Shukur Shariff while working as Instructor at Advanced Training Center in Carpet Weaving, Nellore (A.P) had suddenly expired on 8-2-1995, leaving behind my widowed mother, myself and two younger brothers. I beg to submit that we have already

contd.

on bond

13-

14

16

sent the requisite in a proforma prescribed under rules on 21-4-1995 for an appointment to any post on compassionate grounds as a son of a deceased Govt. servant who died in harness.

In this connection, I beg to submit there is no bread winner in my family and we are maintaining with the meagre family pension to my mother. I beg to submit that I am eligible for appointment to any post on compassionate grounds as a son of a deceased Govt. servant as I have passed B.A. Degree and possessed typewriting certificate (English) in Lower Grade also. I enclose herewith copies of the said certificates for favour of perusal and immediate reference.

Further, I beg to submit that my case is pending consideration from the last nearly one year and same was also recommended by the concerned authorities.

In the circumstances stated above, I request that the authorities may kindly consider my case sympathetically and favourable orders may kindly be issued at an early date on the principles of natural justice.

Yours faithfully,

Encls: 2

(MOMIN SHARIFF).

C.A. 565/96.

Dt. of Decision : 01-05-96.

JUDGEMENT

Oral Order (Per Hon'ble Shri R. Rangarajan, Member (Admn.) X

The applicant in this CA is the son of Late Mr. Shukur Sharief. The said Mr. Shukur Sharief worked as Instructor of Carpets at Advanced Training Centre in Carpet Weaving, Nellore, A.P, and died on 08-02-1995 while in service after putting a service of about 20 years.

2. The applicant submits that he has a big family consisting of two brothers and a sister besides his widowed mother. His mother did not get any substantial amount by way of final settlement to maintain that big family and she is struggling hard to make both ends meet and the family is in distress condition. He further submits that without any assistance by way of appointing him on compassionate ground the family will be put into severe financial constraints. Hence appointing him on compassionate ground is a must.

3. It is further stated that he had submitted a representation for compassionate ground appointment to R-3 through the Assistant Director on 21-04-95. That representation was forwarded to R-3 vide letter No.1/56/94-SCV/477 dated 5-7-95 (Annexure-I). Thereafter also another representation of the applicant was forwarded as per letter No. DSR/Estt./Carpet/95-96/2909 dated 17-07-95 (Annexure-II enclosures). In spite of repeated representations for compassionate ground appointment it is stated that no action was taken by the competent authority for considering his case for compassionate ground appointment.

4. Aggrieved by the inaction of the respondents in spite of repeated representations he has filed this OA praying for a direction to appoint him as Clerk on compassionate ground in the department.

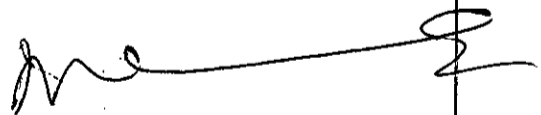
12

5. The applicant submits that he had passed B.A., and is fully eligible for consideration in any Group-C post. He further submits that the compassionate ground appointment in his case is warranted due to the fact that the family needs succour due to the untimely demise of his father. Eventhough he had submitted number of representations to the authorities it appears that nobody had taken any cognizance of his case.

6. In the circumstances as indicated above, it is proper to issue a direction to R-2 to consider the case of the applicant in the light of his submissions and the averments made in this OA for compassionate ground appointment and disposed of his representation in accordance with law within a period of three months from the date of receipt of a copy of this order.

7. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of this judgement alongwith OA to R-2)



(R. Rangarajan)
Member(Admn.)

Dated : The 1st May 1996.
(Dictated in Open Court)

Handwritten notes:
8376
DNO

spr

32

20

Copy to:-

1. The Secretary, (Handicrafts), Min. of Textiles, Govt. of India, New Delhi.
2. The Development Commissioner, (Handicrafts), Min. of Textiles, West Block No.7, R.K.Puram, New Delhi-66.
3. The Director(SR), (Handicrafts), O/O The Dev. Commissioner, Sastri Bhavan, III- Floor, 26, Haddows road, Madras-6.
4. The Dy. Director(Admn.II), O/O the Development Commissioner (Handicrafts), West Block, No.7, R.K.Puram, New Delhi-66.
5. One ~~copy to~~ Smt. K.Malleswari, advocate, CAT, Hyd.
6. One copy to Sri. V. Rajeswara Rao, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 1/5/96

~~ORDER/JUDGEMENT~~

~~M.A. NO/R.A./C.A. No.~~

IN

B.A. NO.

565/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

No Spare Copy

sent to D-2 along with July memo

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
द्वेषण / DESPATCH
3 JUN 1996
हैदराबाद न्यायपीठ
HYDERABAD BENCH